

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1046**

**TO BE ANSWERED ON THE 4TH DECEMBER, 2024/ AGRAHAYANA 13, 1946
(SAKA)**

MOB LYNCHING AND SNATCHING IN NEW CRIMINAL LAWS

**1046 # SHRI BABURAM NISHAD:
SHRI SHAMBHU SHARAN PATEL:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether new offences like mob lynching and snatching have been included in the new criminal laws;**
- (b) if so, the details thereof; and**
- (c) the details of maximum punishment for the offence?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) to (c): For the first time, new offences of mob lynching and snatching have been made punishable in section 103 (2) and section 304 of the Bharatiya Nyaya Sanhita (BNS), 2023. Section 103(2) of BNS provides that when a group of five or more persons acting in concert commits murder on the ground of race, caste or community, sex, place of birth, language, personal belief or any other similar ground each member of such group

shall be punished with death or with imprisonment for life, and shall also be liable to fine.

Section 304 of BNS provides that theft is snatching if, in order to commit theft, the offender suddenly or quickly or forcibly seizes or secures or grabs or takes away from any person or from his possession any movable property. The section further provides that whoever commits snatching, shall be punished with imprisonment of either description for a term which may extend to three years, and shall also be liable to fine.
